

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 3/2007

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SECTION OFFICER (JUDI.)

[Signature]
20.9.17

9.1.2007

Heard learned counsel for the parties.

Order passed, kept in separate sheets.

~~GENERAL ADMINISTRATIVE THE O.A. is disposed of at the GUWAHATI BENCH:~~
~~admission stage itself in terms of the order.~~

S.R.D.G.R.S.H.P.E.P.T.
~~No costs.~~

1. Original Application No. 3/07

2. Misc Petition No. /

Vice-Chairman

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4. Review Application No. /

Applicant(s) R. S. Panwar vs Union of India & Ors

Advocate for the Applicant(s) Abid Ahmed
M. S. Bhattacharjee

Advocate for the Respondent(s) Carla

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/for filing dated vide P. P.D. No. <u>289932908</u> Dated. <u>12.12.06</u>	<u>9.1.2007</u>	Heard learned counsel for the parties. Order passed, kept in separate sheets. The O.A. is disposed of at the admission stage itself in terms of the order. No costs.
Dy. Registrar <i>[Signature]</i>		
<i>Notified 15/1/07</i> Slops not taken	/bb/	Vice-Chairman

22.1.07

Copy of the order
has been sent to the
spec. for issuing the
same to the applicant
as well as to the
L/Adv. for the Respo.

[Signature]

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

O.A. No.3 OF 2007

DATE OF DECISION 09.01.2007

R.S.Paswan

.....Applicant/s

Mr.A.Ahmed

.....Advocate for the
Applicant/s

- Versus -

U.O.I. & Others

.....Respondent/s

Mr.M.U.Ahmed, Addl.C.G.S.C.

.....Advocate for the
Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench & other Benches ? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No


Vice Chairman
9/1/07

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 2 of 2007.

Date of Order: This, the 9th day of January, 2007.

THE HON'BLE MR. K.V.SACHIDANANDAN, VICE CHAIRMAN

Shri Ram Swarath Paswan
Son of Shri Kapileshwar Paswan
Tourist Information Officer
Indiatourism, Government of India
Regional Office
Guwahati-781 005, Assam.

...Applicant.

By Advocates Mr.A.Ahmed & Ms. S. Bhattacharjee.

- Versus -

1. The Union of India
Represented by the Secretary
to the Government of India
Ministry of Tourism
Transport Bhawan
1 Parliament Street
New Delhi-1.

2. The Regional Director
North East
Indiatourism
Amarawati Path
Christianbasti
Guwahati-781 005
Assam.

... Respondents.

By Mr. M.U.Ahmed, Addl.C.G.S.C.

.....
L

O R D E R (ORAL)SACHIDANANDAN. K.V.,(V.C.):

The Applicant is working as Tourist Information Officer in the office of the Indiatourism, Govt. of India, Regional Office, Guwahati. Vide order dated 29.12.2006 he was transferred to the office of the Indiatourism, Naharlagun, Arunachal Pradesh and vide impugned order dated 2.1.2007 he was instantly relieved from Guwahati office by Respondent No.2 without giving him any opportunity to file representation in his case. His main grievance is that his daughter is suffering from Epilepsy and was admitted in Gauhati Medical College & Hospital in 2003 and is under constant treatment of Dr. Ashok Kayal, Associate Professor, Department of Neurology of the said college and the doctor has also certified that his daughter needs frequent periodic check up and stated as "*Because of her illness she should only in a place where neurological treatment facilities are available.*" According to the Applicant, no such facilities are available in Naharlagun and he wanted to ascertain this aspect. Being aggrieved, Applicant has filed this O.A. seeking the following main reliefs:-

"8.1. To Transfer Order vide Establishment Order No. Admn./1/1/1 dated 29.12.2006

may be set aside and quashed and also the Establishment Order No.1/1/1 dated 02.01.2007.

8.2 The Hon'ble Tribunal may be pleased to direct the Respondents to accommodate the Applicant in the available vacant post at Guwahati."

2. Heard Mr.A.Ahmed, learned counsel for the Applicant and Mr. M.U.Ahmed, learned Addl.C.G.S.C. for the respondents. When the matter came up for consideration, learned counsel for the Applicant submits that though the Applicant has no objection in going to his new transferred place he is more concerned with his daughter's illness wherein his daughter's medical treatment can be made available. Therefore, he is more aggrieved that he has not been given breathing time and was instantly relieved from the Guwahati office. He further submits that there are vacancies exist in the Guwahati office and nobody has taken his place. Mr.M.U.Ahmed, learned Addl.C.G.S.C. on the other hand, submits that the Applicant has no legally enforceable right to stay at Guwahati itself. However, Mr. A. Ahmed submits that Applicant will be satisfied if he is permitted to make a representation with a direction to the Respondents to consider and dispose of the same by passing

✓

appropriate orders within a time frame. Mr.M.U.Ahmed submits that he has no objection in adopting such course of action.

3. In the interest of justice, this Court directs the Applicant to submit a representation putting forward all his grievances before the Respondent No.2 within a time frame of two weeks from the date of receipt of this order and on receipt of such representation, the second Respondent or any other competent authority shall consider and dispose of the same by passing speaking orders and communicating the same within a time frame of three weeks thereafter. Till the completion of the aforesaid exercise, status quo ^{anti} as on 29.12.2006 shall be maintained by the Respondents and the Applicant will be permitted to work in Guwahati.

The Original Application is disposed of as above at the admission stage itself.



(K.V.SACHIDANANDAN)
VICE CHAIRMAN

/BB/

9/1/07

- 6 DEC 2007

गुवाहाटी न्यायपालिका
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

GUWAHATI BENCH, GUWAHATI.

(An Application Under Section 19 of the Administrative Tribunal Act 1985)

ORIGINAL APPLICATION NO. 3 OF 2007.

Shri Ram Swarath Paswan

... Applicant

-Versus-

The Union of India & Ors.

... Respondents

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Date : 8-1-2007

Filed By:

Smita Bhattacharjee

Advocate

Ramswarath

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(An Application Under Section 19 of the Administrative Tribunal Act 1985)

ORIGINAL APPLICATION NO. 3 OF 2007.

Shri Ram Swarath Paswan

... Applicant

-Versus-

The Union of India & Ors.

... Respondents

LIST OF DATES AND SYNOPSIS

1985	Applicant joined as Lower Division Clerk in the Office of Indiatourism at Patna.
1986	The Applicant was transferred to Indiatourism Office at Port Blair as Lower Divisional Clerk.
1990	The Applicant was transferred to Indiatourism Office at Kolkata.
1993	The Applicant was promoted to the post of Upper Divisional Clerk and again posted to Port Blair.
April 1996	The Applicant was promoted on ad-hoc basis as Information Assistant and posted at Regional Office at Guwahati and later re-designated as Tourist Information Officer.
2003	The elder daughter of the Applicant developed with the epilepsy disease.
08.06.2003	The elder daughter of the Applicant was admitted in the Gauhati Medical College & Hospital under the treatment of Dr. Ashok Kayal.
24.06.2003	The daughter of the Applicant was discharged from Gauhati Medical College & Hospital after some improvement.
04.08.2004	The post of the Tourist Information Officer of the Applicant was regularized.

 Ram Swarath Paswan

29.12.2006

The Applicant was transferred to the Office of Indiatourism at Naharlagun, Arunachal Pradesh.

02.01.2007

The Applicant was given instant relieved from the Guwahati Office by the Respondent No.2 without giving him any opportunity to file Representation in his case.

Hence this Original Application before this Hon'ble Tribunal for seeking justice in this matter.

R. Mireh

1

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.**

(An Application Under Section 19 of the Administrative Tribunal Act 1985)

ORIGINAL APPLICATION NO. 3 OF 2007.

BETWEEN

Shri Ram Swarath Paswan
Son of Shri Kapileshwar Paswan
Tourist Information Officer
Indiatourism-Government of India
Regional Office
Guwahati-781 005, Assam.

...Applicant

-AND-

1. The Union of India
Represented by the Secretary to the
Government of India
Ministry of Tourism,
Transport Bhawan
1 Parliament Street.
New Delhi-1.
2. Regional Director (I/C)
North East
Indiatourism
Amarawati Path
Christanbasti
Guwahati-781005
Assam.

...Respondents

DETAILS OF THE APPLICATION:

1) PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is directed against the impugned order of transfer vide Establishment Order No. Admn.- 1/1/1, dated 29-12-2006 issued by the Regional Director North East (I/C) Guwahati-5 by which the Applicant

FILED BY
Shri Ram Swarath Paswan
...Applicant
Through: Smita Bhattacharjee
(Advocate)

Ramash

was transferred to the Office of Indiatourism, Naharlagun at Arunachal Pradesh and also against the Establishment Order No. Admn.- 1/1/1 dated 02-01-2007.

2) JURISDICTION OF THE TRIBUNAL:

The Applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION:

The Applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

4.1 That your humble Applicant is an Indian Citizen by birth and as such he is entitled to get all the rights and privileges guaranteed under the Constitution of India.

4.2 That your Applicant begs to state that now he is working as Tourist Information Officer under the Office of Indiatourism, Government of India, Regional Office, Amarawati Path, Christianbasti, Guwahati. He had joined in the office of Indiatourism at Patna in the year 1985 as Lower Division Clerk. Thereafter he was transferred to Indiatourism Office at Port Blair in the year 1986, in the same capacity. In the year 1990, he was further transferred to Indiatourism Office at Kolkata. In the year 1993 he was promoted to the post of Upper Division Clerk and again posted to Port Blair. Thereafter in the April 1996, the applicant was transferred to Indiatourism, Regional Office at Guwahati, in the same capacity. In July 1999 the Applicant was promoted on ad-hoc basis as Information Assistant, which was later on re-designated as Tourist Information Officer. The post of Tourist Information Officer was regularized on 04-08-2004. Since then

Ranarath

he is serving as Tourist Information Officer Indiatourism at Regional Office, Amarawati Path, Christianbasti, Guwahati-5.

4.3 That your Applicant begs to state that he is staying at Guwahati with his wife and two daughters who are aged about four years and four months respectively. It is to be stated that the elder daughter of the Applicant namely Smti. Abantika Devi who is aged about four years suffering from acute epilepsy since 2003, when she was only 9 months old. She was admitted in the Gauhati Medical College & Hospital, Guwahati on 08.06.2003 for epilepsy and was discharged on 24.06.2003. Now she is undergoing treatment under Dr. Ashok Kayal, Associate Professor of Neurology, Gauhati Medical College & Hospital. The condition of the Applicant's daughter has improved to some extend due to the treatment done by Dr. Ashok Kayal. She is not fully cured and has to take daily medicine under the strict observation of her father. If the proper medicines are not given in time then her condition immediately become worse. The aforesaid medicines are only available at Guwahati.

Photocopy of the Medical Discharge Certificate of the Applicant's daughter is annexed hereunto and marked as **ANNEXURE- A.**

Photocopy of the Certificate issued by Dr. Ashok Kayal is annexed hereunto and marked as **ANNEXURE-B.**

Photocopy of some of the Prescriptions of the Applicant's daughter are annexed hereunto and marked as **ANNEXURE-C.**

4.4 That your Applicant begs to state that all of a sudden the Office of the Regional Director North East (I/C) Indiatourism Regional Office, Guwahati vide its Establishment Order No. Admn.- 1/1/1 dated 29-12-2006, transferred him to the Office of Indiatourism, Naharlagun at Arunachal Pradesh and an instant relieve order was issued being

Ramakali

4/1/11

Establishment Order No. Admn- 1/1/1 dated 2-1-2007 by which Applicant was relieved without giving him any chance to file representation/ appeal before the authority concern to consider his case of transfer on extreme medical ground. As such finding no other alternative your Applicant is compelled to approach this Hon'ble Tribunal for seeking justice in this matter.

Photocopy of the Transfer Order being Establishment Order No. Admn.- 1/1/1 dated 29-12-2006 is annexed herunto and marked as **ANNEXURE- D.**

Photocopy of relieving order being Establishment Order No. Admn.- 1/1/1 dated 2-1-2007 is annexed herunto and marked as **ANNEXURE-E.**

4.5 That your Applicant begs to state that at Naharlagun Arunachal Pradesh there is no facility for treatment of Neurological patient. The prescribed Neurological medicines are not available at Naharlagun Arunachal Pradesh. If the Applicant is transferred from Guwahati at this stage, it may adversely affect the condition of his daughter, as specialist doctors are not available at Naharlagun. It is pertinent to mention here that the nature of the course of Applicant daughter's treatment is such nature that a single day lapse in her medication results in acute epileptic attack resulting in the fainting or may go for further complicity. A new course of medication needs to be started every time if there is a lapse of even a single day of medication then it will be very difficult to revive her. If the Applicant left his family at Guwahati then nobody is there to look after his **family members** at Guwahati.

4.6 That your Applicant begs to state that he has been issued an instant transfer order by the Respondent No. 2 without giving him any chance of putting his grievances before the concerned authority. It is to be mentioned here that the Regional Office at Guwahati has a total strength of three posts of Tourist Information Officer. The Applicant has been relieved without any releasing officer at his place. Therefore, if he is transferred to

Ranarath

Naharlagum, there will yet be two posts lying vacant at Guwahati Regional Office. Thus it is pertinent to mention that the Applicant can easily be allowed to work at Guwahati Office, without any disturbances caused to any person in the office, if his case is considered on humanitarian grounds.

4.7 That your Applicant begs to state that all along he carried out his Transfer Orders ever since his entry to the Department and he is serving the Department with utmost sincerity and full satisfaction to the authority concerned. However, in case of the present situation he is finding it difficult to carry out the Transfer Order due to the acute illness of his daughter who needs constant medical help, which will not be available at Naharlagun.

4.8 That your Applicant begs to state that it is a fit case to be interfered by this Hon'ble Tribunal by giving necessary direction to the Respondents to consider the case of the Applicant and allow him to work at Regional Office at Guwahati, and the Hon'ble Tribunal may also be pleased to set aside and quashed the transfer order being the Establishment Order No. Admn.- 1/1/1 dated 29-12-2006 issued by the office of the Respondent No. 2 and the instant release order dated 02-01-2007.

4.9 That your Applicant submits that the Respondent have restored colourable exercise of power by issuing an instant transfer order without giving the Applicant any opportunity to put his grievances before the authority concerned. The action of the respondents is arbitrary and whimsical.

4.10 That your applicant submits that the applicant has served this Department for more than 20 years with utmost sincerity and with full satisfaction of the authority concerned. But the respondents have not considered his case with a kind and sympathetic manner

R. M. Walker

4.11 That your applicant begs to state that the action of the respondents in the case of the applicant is improper, mala-fide, illegal, unjust and without jurisdiction.

4.12 That your Applicant submits that, it is a fit case for passing a order / direction by this Hon'ble Tribunal, protecting the interest of the applicant and his family members including his daughter suffering from acute epilepsy.

4.13 That your Applicant submits that the action of the Respondents is illegal, arbitrary, whimsical and malafide with a motive behind.

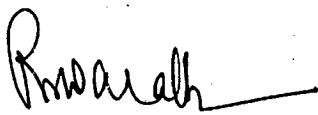
4.14 That your Applicant submits that the Respondents have violated the fundamental rights of the applicant and also violated the principles of natural justice.

4.15 That in view of the facts and circumstances, it is a fit case for interference by this Hon'ble Tribunal by passing an interim order to stay the impugned transfer order being Establishment Order No. Admn.- 1/1/1 dated 29-12-2006 issued by the office of the Respondent No. 2 and relieving order dated 2-1-2007.

4.16 That your Applicant submits that he along with his family members are running from pillar to post for getting justice in this matter. But the Respondents have deprived them by not considering the genuine case of the applicant.

4.17 That your Applicant submits that the Respondents deliberately done serious injustice by giving mental trouble to the Applicant.

4.18 That this application is filed bonafide and for the interest of justice.

A handwritten signature in black ink, appearing to read "R. M. A. M. A. H.", is located at the bottom left of the page. The signature is somewhat stylized and includes a horizontal line underneath the main text.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1 For that, due to the above reasons and facts, which are narrated in details, the action of the Respondents is *prima facie* illegal, malafide, arbitrary and without any jurisdiction

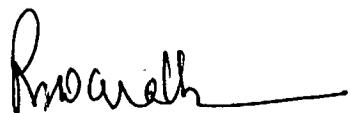
5.2) For that, the four years old daughter of the applicant is suffering from acute epilepsy and needs constant care and regular medication which will not be available at Naharlagun as there is no Specialist Doctor nor the medicine prescribed to her are available at any medical stores and dispensaries at Naharlagun, Arunachal Pradesh. As such impugned transfer order dated 29-12-2006 and relieving order dated 2-1-2007 is liable to be set aside and quashed.

5.3) For that, the doctor who is treating the Applicant's daughter has advised him that his four years old daughter Miss Abantika Devi should stay at a place where neurological treatment facilities are available so that her health does not deteriorate from her present condition. As such impugned transfer order dated 29-12-2006 and relieving order dated 2-1-2007 is liable to be set aside and quashed.

5.4) For that, the Respondent No.-2 has issued an instant transfer order to the applicant without giving him any opportunity to put his grievances before the concerned authority, which is violative of the principles of natural justice. As such impugned transfer order dated 29-12-2006 and relieving order dated 2-1-2007 is liable to be set aside and quashed.

5.5) For that, there are sufficient vacancies are lying vacant available in the Regional Office at Guwahati where can the applicant can be easily accommodated without disturbing any other. As such impugned transfer order dated 29-12-2006 and relieving order dated 2-1-2007 is liable to be set aside and quashed.

5.6) For that, the applicant was transferred from Guwahati to Naharlagun without appointing any releasing officer at his post, which clearly shows the mala- fide intention and the arbitrary action on the part of the

R. M. Baruah

Respondent No. 2 in transferring the Applicant only with the intention of harassing him.

5.7) For that, the Applicant's case is genuine and needs to be considered by the Respondents due to the facts and circumstances narrated above.

5.8) For that, the impugned transfer order is bad in eyes of law and is liable to be set aside and quashed.

5.9) For that, the Respondents have violated the principle of natural justice and fundamental rights of the applicant guaranteed under the Constitution of India.

5.10) For that, in any view of the matter, the action of the Respondents is not sustainable in the eyes of law as well as facts of the case.

The Applicants craves leave of this Hon'ble Tribunal advance further grounds the time of hearing of this instant application.

6) DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious and remedy available to the Applicant except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7) MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

That the Applicant further declare that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, writ petition or suit is pending before any of them.

8) RELIEF PRAYED FOR:

Under the facts and circumstances stated above, the Applicant most respectfully prayed that your Lordships may be pleased to admit this application, call for the records of the case,

Ramalak

issue notices to the Respondents as to why the relief and relieves sought for the Applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relieves.

- 8.1 The Transfer Order vide Establishment Order No. Admn.-1/1/1 dated 29-12-2006 may be set aside and quashed and also the Establishment Order No.1/1/1 dated 02.01.2007.
- 8.2 The Hon'ble Tribunal may be pleased to direct the Respondents to accommodate the Applicant in the available vacant post at Guwahati.
- 8.3 To Pass any other appropriate relief or relief (s) to which the Applicant may be entitled and as may be deemed fit and proper by the Hon'ble Tribunal.
- 8.4 To pay the cost of the application.

9. INTERIM ORDER PRAYED FOR:

9.1 The Applicant most respectfully prays for an interim order from this Hon'ble Tribunal by way of suspending the Transfer Order vide Establishment Order No. Admn.- 1/1/1 dated 29-12-2006 issued by the Respondent No. 2 in case of the Applicant till the final disposal of this Original Application. :

10. APPLICATION IS FILED THROUGH ADVOCATE.

11. PARTICULARS OF I.P.O.

I.P.O. No. :- 28G932909
 Date of Issue :- 6.12.2006
 Issued from :- Guwahati C.P.O.
 Payable at :- Guwahati

12. LIST OF ENCLOSURES:

As stated in Index.

Verification....

Ranbari

VERIFICATION

I, Shri Ram Swarath Paswan, son of Shri Kapileshwar Paswan, aged about 44 years, Tourism Information Officer, Indian Tourism, Government of India, Regional Office, Guwahati- 781005 do hereby solemnly verify that the statements made in paragraph Nos. 4.1, 4.2, 4.5, 4.6, 4.7 and 4.8 are true to my knowledge, those made in paragraph Nos. 4.3 and 4.4 are being matters of record are true to my information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this 8th day of January, 2007 at Guwahati.

Ram Swarath Paswan

DEPONENT

DISCHARGE CERTIFICATE

GAUHATI MEDICAL COLLEGE & HOSPITAL, GUWAHATI: ASSAM.

Admitted on 8/6/03

D/A.

Discharged on 24/6/03

Hospital No. D9089

Dept. Regd. No. 850/03

MRD No. 17020

Ward: Paed

Unit: AP

B

Service:

Name: Anantika Devi Age: 18 yrs Sex: Female Religion:

Address: 90 R.S. Paswan

Village / Town

North Guwahati P.O.

T. O.

Dist.

INVESTIGATION:

ABG - (N)

10/6 CT Scan - (N)

Sr Ammonia - 88.0

13/6 Sr Na⁺ - 140

1/6 EEG - Gen. Seizure.

R⁺ - 4.3

2/6 EEG - Normal.

Ca²⁺ - 10.0Mg²⁺ - 2.2

DIAGNOSIS:

EPILEPSY (Generalized Seizure)

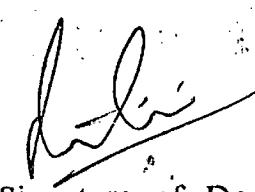
TREATMENT:

- Soval (Gos. Valporate)

- Frisium tab

- Phenyton.

Results: Cure/Improved/Unchanged/Diagnosis only / Worse

He / She is ~~fit~~ unfit to resume duty/light duty/ advised rest for.....year.....month.....
days.....w.e.....to.....Counter Signature of
Head of Service & unit / Registrar

 Signature of Doctor i/c

Other side

Advice on discharge

ATTESTED


 Advocate

Dr. Ashok Kayal

M.B.B.S., M.D. (Med) D.M. (Neuro)

Associate Professor of Neurology

Guwahati Medical College.

CONSULTING HOURS :

2 P.M. to 6 P.M.

Sunday Closed

Residence : REHABARI BILPAR

A. K. AZAD ROAD

GUWAHATI-781 008

2735029

98640-20990

Date 04/10/07

This is to certify that Ms Asmita Dev,
D/o Sri R.S. Paswan, 4 years is a case of
Chronic Seizure Disorder under my treatment
since 2003. She needs frequent periodic
check up. Because of the nature of her
illness she should stay in a place where
neurological treatment facilities are available.


DR ASHOK KAYAL
M.B.B.S., M.D., D.M. (Neuro)
Regd. No. 7554 of A.M.C.
Consultant Neurologist

For Appointment Ring Between 12:00 PM – 2:00 PM

ATTESTED


Advocate

DEPARTMENT OF NEUROLOGY
GAUHATI MEDICAL COLLEGE HOSPITAL
E E G REPORT

Name: Arantika Devi Age: 10 m Sex: F Regd No. 7971 Date 11-6-03
Referred by: paed. Bed: 32 Last attack: 9-6-03 / 03
Drugs receiving

Awake/sleep (spont/Drug induced)

Provocation used: photic Hyperventilation.

EEG done in NEC (San-ci) Inst. Ltd.

Report:

Background consists
of 2-3 Hz, delta activity,
mixed with 4-6 Hz, theta
activity, bilaterally.
There is generalized
spike and wave seizure
discharges seen at places

IMPRESSION: E.E.G. suggestive of Generalized
seizure.

Signature

R. J.

ATTESTED

Shatta

ADVOCATE

Dr. Ashok Kayal

M.B.B.S., M.D. (Med) D.M. (Neuro)
Associate Professor of Neurology
Guwahati Medical College

CONSULTING HOURS :
2 P.M. to 6 P.M.
Sunday Closed

Residence : REHABARI BILPAR
A. K. AZAD ROAD
GUWAHATI-781 008
2648406

Abdominal 260° 15mm

Date..... 18/11/03

Wt: 9Kg.

By Tae Foscium Syr: $\frac{1}{4}$ — $\frac{1}{4}$ — $\frac{1}{2}$ }

Epileps. Syr: 1.5 — 1.5 }

Review (mon)

Ques
18/11/03

21/11/03: Foscium Syr: $\frac{1}{4}$ — $\frac{1}{4}$ — $\frac{1}{2}$ }

Epileps. Syr: 1.5 — 1.5 } 10c

Ques

Review 3m

Paroxysm ~~occas.~~

28/07/04 Foscium Syr: $\frac{1}{2}$ — $\frac{1}{4}$ — $\frac{1}{2}$ }

Epileps. Syr: 1.5 — 1.5 } 10c

Review 3m For Appointment Ring Between 12-30 PM — 2-00 PM

Ques

ATTESTED

Bhatte

ADVOCATE

Dr. Ashok Kayal

M.B.B.S., M.D. (Med) D.M. (Neuro)
Associate Professor of Neurology
Guwahati Medical College

CONSULTING HOURS :
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Residence : REHABARI BILPAR
A. K. AZAD ROAD
GUWAHATI-781 008
2548405

Alpanika Dai Date 08/01/05
2 yrs 3 m. /F
wt 10 kg

By

① Tab Fosfium (5 mg)
a.d : $\frac{1}{4}$ — $\frac{1}{4}$ — $\frac{1}{2}$ x to cont.

② Spilax SyP

a.d : 1.5 ml — 1.5 ml x to cont

③ Nucifit SyP

a.d : 1 drsp twice daily x to cont

④ Lrischiv 600 mg a.d : 1 drsp twice daily
b/f food x 1m

Adv: To attend CRC for speech therapy

PF

11/10/05, Tab Fosfium 5mg

Dai $\frac{1}{4}$ — $\frac{1}{4}$ — $\frac{1}{2}$

• E-700 SyP : 1.5 ml = 1.5 ml

• Coreform SyP : 1/2 hr day x 3/2

Revd by : For Appointment Ring Between 12:00 PM - 2:00 PM

Macalur SyP

11/04/05 3 m. old

ATTESTED

Bhattacharya

ADVOCATE

Dr. Ashok Kayal

M.R.B.S., M.D. (Med) D.M. (Neuro)
Associate Professor of Neurology
Guwahati Medical College

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Sunday Closed

Residence : REHABARI, BILPAR

A. K. AZAD ROAD

GUWAHATI-781 008

2548405

Abonika Devi 37 yrs P. Date 02/11/08

11kg

P. Tel. Seizure & Vomiting. Crack Spur

Qs 1 — 1 1/2 — 1 1/2

Ice Bismuth Syr

Qs 1/2 — 1/2

Eaten Syr

Qs 1.5 — 1.5

Stom Syr 1/2 hr. no diarrhea

Read 4hr

Qs

02/09/08: Good. free

1/2nd 3hr

Qs

For Appointment Ring Between 12:00 PM - 2:00 PM

ATTESTED

Bhatte
ADVOCATE

Dr. Ashok Kayal

M.B.B.S., M.D. (Med) D.M. (Neuro)
Associate Professor of Neurology
Guwahati Medical College

CONSULTING HOURS :
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Sunday Closed

Residence : REHABARI BILPAR
A. K. AZAD ROAD
GUWAHATI-781 008
2548406

2738029.

Mrs. Alpanika Dori Date. 25/08/06
4 yrs 17 Wt. 15 kg.

✓ (1) Tab. Sal. (30mg)

Adm: 1-

10 to cont.

✓ (2) Tab. Phenacetin (50mg)

Adm: 1/2

10 to cont.

(3) Epilase Syp

Adm: 1ml

1ml to cont.

✓ (4) Cerecaine Syp

Adm: 1/4 of thrice daily to cont.

pls.

Paracetamol 3m

Adm: 15 kg.

1/2

✓ (5) Tab. Sal. (30mg)

Adm: 1/2

10 to cont.

(6) Tab. Ciba Sal. (10mg)

Adm: 1/2

10 to cont.

For Appointment Ring Between 12:00 PM - 2:00 PM

ATTESTED

Bhattacharya

ADVOCATE

P.

MRD
India

भारत सरकार □ Government of India

भारतपर्यटन गुवाहाटी

ANNEXURE - D

Indiatourism Guwahati

Government of India Regional Office (North-East)

Amarawati Path, Christian Basti

Guwahati 781 005, Assam

Tel : (0361) 234-1603, Fax : (0361) 234-1598, Airport Counter : (0361)284-0204

e-mail: indiatour@sancharnet.in

No. Admin-1/1/1

Dated : 29.12.2006

Establishment Order

The following transfer orders and resultant postings are being issued in favour of the following Tourist Information Officers of Indiatourism Guwahati with immediate effect..

✓ Shri R. S. Paswan, TIO, Indiatourism Guwahati is transferred and posted to Indiatourism Naharlagun. He will be working there in the same capacity until further orders.

Shri V.S. Kumaran, TIO, Indiatourism Guwahati is transferred and posted to Indiatourism Imphal, Manipur He will be working there in the same capacity until further orders.

The officials will be entitled to TA/DA, Joining Time as admissible under prevailing Rules.



(S.R. CHOWDHURY)

Regional Director, North-East (I/C)

CC:-

1. Shri R.S. Paswan, TIO, Indiatourism Guwahati.
2. Shri V.S. Kumaran, TIO, Indiatourism Guwahati.
3. The Manager, Indiatourism Imphal, Manipur for his kind information and necessary record.
4. The Office-in-Charge, Indiatourism Naharlagun for information and necessary record.
5. The Pay & Accounts Officer, Ministry of Tourism, C-1 Hutmants, New Delhi-110 011.

ATTESTED



ADVOCATE

Indiatourism Guwahati



भारत सरकार □ Government of India

भारतपर्यटन गुवाहाटी

ANNEXURE-- E

Indiatourism Guwahati

Government of India Regional Office (North-East)

Amarawati Path, Christian Basti

Guwahati 781 005, Assam

Tel : (0361) 234-1603, Fax : (0361) 234-1598, Airport Counter : (0361)284-0204

e-mail: indiatour@sancharnet.in

No. Admn-1/1/1

January 02, 2007

ESTABLISHMENT ORDER

Consequent upon Regional Director (North East) Order of even No. dated 29.12.2006 Shri V.S. Kumaran, Tourist Information Officer, Indiatourism Guwahati is hereby relieved of his duties today and directed to join Indiatourism Imphal at the same capacity.

Consequent upon Regional Director (North East) Order of even No. dated 29.12.2006 Shri R.S. Paswan, Tourist Information Officer, Indiatourism Guwahati is hereby relieved of his duties today and directed to join Indiatourism Naharlagun at the same capacity. *AP*

The officials will be entitled to TA/DA, Joining Time as admissible under prevailing Rules.

(S.R. CHOWDHURY)

REGIONAL DIRECTOR, NORTH EAST (I/C)

Copy to:

1. Shri V.S. Kumaran, TIO, Indiatourism Guwahati.
2. Shri R.S. Paswan, TIO, Indiatourism Guwahati.
3. The Manager, Indiatourism Imphal, Manipur for his kind information and necessary record.
4. The Office-in-Charge, Indiatourism Naharlagun for information and necessary record.
5. The Pay & Accounts Officer, Ministry of Tourism, C-1 Hutmants, New Delhi-110 011.

ATTESTED

Sharma

ADVOCATE

Indiatourism India